NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 19/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL			
APPLICATION NUMBER :			
PETITION NUMBER	: TCP/17/2016		
NAME OF THE PETITION	ER(S) : T.C. Alexander and 2 oth	: T.C. Alexander and 2 others	
NAME OF THE RESPOND	ENT(S) : Rashtra Deepika Limited	: Rashtra Deepika Limited and 10 others	
UNDER SECTION : 397/398			
S.No. Name (in Capital)	Represented by	Signature	
1- K. Maroj Meron	Cource to R, un CP+CA	Nedakoutout.	
2. B.Vasarlhan	Courelfor Roths in cf + Ry, Roth Rq in CA	Medat cutant	
3. D. Tayalah.	Petitioner Counsel	D- FML	
G. Ranji.5	Courel For R6 in Main C1	P JJ.5	

ORDER

Counsel for Petitioner present. Counsels for R1, R5, R6 and R8 present. There is no representation on behalf of R2, R3, R4 and R7. During the last hearing, Petitioner is directed to send private notice to R7. The same has been served and the proof of service is placed on the file. In spite of the service, there is no representation on behalf of R7. Therefore, service against R7 is held sufficient. R7 is proceeded *ex parte*. Put up on **18.01.2018 at 10.30 A.M**.

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)